

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NOS. 471 & 470 OF 2019**

**IN**

**DFR NO. 2130 OF 2018**

**Dated: 1<sup>st</sup> April, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Adani Power Maharashtra Limited .... Appellant(s)  
Versus  
Maharashtra State Electricity Distribution Company .... Respondent(s)  
Limited & Ors.**

Counsel for the Appellant(s) : Mr. Ramanuj Kumar  
Ms. Manpeet Lamba

**ORDER**

**IA NO. 471 OF 2019**

*(Application for condonation of delay in refiling the appeal)*

For the reasons set out in the application, delay of 221 days in re-filing the appeal is condoned. The application is disposed of.

**DFR NO. 2130 OF 2018 & IA NO. 470 OF 2019**

Issue notice to Respondents on IA No. 470 of 2019 as well as the main appeal, returnable on 07.05.2019. Dasti, in addition is permitted.

List the matter on **07.05.2019**.

**(S.D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**

tpd/kt